

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**R.O.C. NO: 1240/E1/2018**

**DT: 12-12-2019**

**CIRCULAR**

Sub: Courts - Criminal cases - **Telangana State** - Empowering the Additional District and Sessions Judges Courts and Additional Metropolitan Sessions Judges Courts functioning outside the District Headquarters or Metropolitan Headquarters, as the case may be, to entertain and dispose of the Bail Applications, both at pre and post committal stages, without reference to the Principal District and Sessions/Metropolitan Sessions Courts - Certain instructions - Issued.

Ref: 1. G.O. Rt. No. 595, Law (LA, LA & J Home Courts A2) Dept.,  
Dated 22-11-2019  
2. Telangana Gazette Part-I Extraordinary No. 243, Dt.22-11-2019

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Attention of all the Unit Heads in the State of Telangana is invited to the reference cited.

In pursuance of the Gazette Notification published in Telangana Gazette vide reference cited, the High Court hereby directs all the Additional Sessions Judges / Additional Metropolitan Sessions Judges that they shall send at the end of the every week, the particulars of Bail Applications filed and the orders passed therein during that week to the concerned Principal District Judge/Metropolitan Sessions Judge for his/her perusal, in the following proforma:

**STATEMENT SHOWING THE PARTICULARS OF BAIL APPLICATIONS FOR THE WEEK**  
**FROM TO**

**Name of the Court:** \_\_\_\_\_

Sl. No	No. of Bail applications received/ Filed	No. of Bail applications numbered	No. of Bail applications allotted to other ADJs/ AMSJs Courts	No. of Bail applications ordered	No. of applications in which bail not granted	No. of Bail applications pending at the end of the week	Remarks, if any

Contd...2

All the Additional District and Sessions Judges/Additional Metropolitan Sessions Judges in the State of Telangana are hereby directed to follow the above circular instructions scrupulously and any deviation will be viewed seriously by the High Court.

  
**REGISTRAR (ADMINISTRATION)**

To

1. The Principal Secretaries to the Hon'ble Judges.  
(with a request to place the same before their Lordships for kind perusal)
2. All the Registrars, High Court for the State of Telangana, Hyderabad.  
(for information)
3. All the Unit Heads in the State of Telangana.  
(with a request to communicate the Circular to all the Additional District and Sessions Judges/Additional Metropolitan Sessions Judges in their respective Units.)
4. The Section Officers, B & B. Spl. Sections and OP -Cell, High Court for the State of Telangana, Hyderabad.  
(for information)
5. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad. (For Codification purpose)
6. The Section Officer, Computer Section, High Court for the State of Telangana, Hyderabad. (For placing the same in official website of the High Court for the State of Telangana)
7. Spare.